

elect one member of Rajya Sabha in accordance with the system of proportional representation by means of the single transferable vote to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy caused by the resignation of Shri B.D. Khobaragade from the Committee and do communicate to this House the name of the member so elected by Rajya Sabha to the Committee."

The motion was adopted.

— — —

**BUSINESS ADVISORY COMMITTEE
FORTY-FIFTH REPORT**

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, AND SHIPPING
AND TRANSPORT (SHRI RAGHU
RAMAIAH) :** I move :

"That this House do agree with the Forty-fifth Report, of the Business Advisory Committee presented to the House on the 5th March, 1970."

MR. SPEAKER : The question is :

"That this House do agree with the Forty-fifth Report of the Business Advisory Committee presented to the House on the 5th March, 1970."

The motion was adopted.

— — —

12.37 hrs.

**HARYANA AND PUNJAB AGRICUL-
TURAL UNIVERSITIES BILL***

**THE MINISTER OF STATE IN THE
MINISTRY OF FOOD, AGRICULTURE,
COMMUNITY DEVELOPMENT AND
COOPERATION (SHRI ANNASAHIB
SHINDE) :** I beg to move for leave to introduce a Bill to provide for the establishment of two independent Agricultural Universities in place of the Punjab Agricultural University constituted by the Punjab Agricultural University Act, 1961, and for

mattres cosequential on, or connected with, the establishment of those independent Agricultural Universities.

**SHRI SHIVA CHANDRA JHA (Madhu-
bani) :** On a point order, Sir.....

MR. SPEAKER : Will you please sit down ?

SHRI SHIVA CHANDRA JHA : I want to oppose it.

MR. SPEAKER : Why do you think I am going to disallow you. The procedure is that the Minister moves the motion and I have to say, the motion moved.

Motion moved :

"That the leave be granted to introduce a Bill to provide for the establishment of two independent Agricultural Universities in place of the Punjab Agricultural University constituted by the Punjab Agricultural University Act, 1961, and for matters consequential on, or connected with the establishment of those independent Agricultural Universities."

श्री शिव चन्द्र भा : प्वाइन्ट ऑफ ऑर्डर मर । में इसे अपोज करता हूँ । में इस विधेयक का विरोध इसलिए करता हूँ कि संविधान की धारा 117 (ए) के अन्तर्गत इसमें राष्ट्रपति की अनुमति चाहिए, प्रेसीडेंट की रेकमेंडेशन होनी चाहिए इसको मूव करने के लिए जो इस विधे-कक में नहीं है । प्रेसीडेंट की रेकमेंडेशन , उन की सिफारिश इसलिए चाहिए कि इसमें कंसा-लिडेटेड फंड आफ इण्डिया से खर्चा होने जा रहा है और संविधान स्पष्ट रूप से कहता है 117 (ए) में कि उसके लिए प्रेसीडेंट की सिफा-रिश होनी चाहिए ।

इसके बाद मेरा एक दूसरा प्वाइन्ट ऑफ ऑर्डर भी है लेकिन पहले मैं इसका जवाब चाहता हूँ कि 117 (ए) में प्रेसीडेंट की रेकमें-डेशन नहीं है, इसलिए यह इन्ड्रोइयूस नहीं किया जा सकता है । इसका जवाब चाहिए ।